

(b) to (e) The Government proposes to establish a focused institutionalized mechanism in the form of a National Counter Terrorism Centre. It is at conceptual stage.

Visa to NRIs to visit India

672. SARDAR TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the country-wise figures of NRIs who have applied for visa to visit India;
- (b) how many were refused the grant of visa;
- (c) whether Government has any special list of persons who are not allowed to come to India; and
- (d) whether Government has anytime consulted the respective Members of Parliament about the names of the so called Black List?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Action against police officials involved in 1984 Sikh riots

673. SARDAR TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government had appointed a Commission/Committee under Ms. Kusum Mittal, Former Secretary, Government of India and also another Committee headed by Shri Vaid Marwah, IPS regarding killing of thousands of Sikhs in 1984 in Delhi;
- (b) whether the Committees have recommended action against the police officials responsible for neglecting their duties;
- (c) if so, the names of all the police officials with rank; and
- (d) what action was taken against the police officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) Yes, Sir. The Administrator, UT of Delhi had appointed a Committee headed by Ms. Kusum Lata Mittal to make enquiries into the alleged delinquencies of police officials and submit a report. But the other of Committee headed by Shri Ved Marwah, IPS was discontinued as the Government of India had already announced the appointment of Justice Ranganath Mishra Commission of Inquiry to enquire into these riots.

(b) to (d) The Ved Marwah Committee enquiry was dropped without any report or recommendation being submitted. However, in regard to the Kusum Lata Mittal Report, the details of the police personnel found responsible and the action taken against them is given in Statement.

Statement

*Name of officials against whom the departmental enquiries (DE) initiated
in connection with 1984 riots on the recommendation of
Kusum Lata Mittal Committee*

Sl.No.	Rank, Name and No.	Result of DE
1	2	3
1.	Inspr. Manphool Singh posted as SI at PS Kalyan Puri	Exonerated
2.	ASI Rajbir Singh posted as HC at Kalyan Puri	Exonerated
3.	HC Munshi Ram posted as Ct. (Dvr). at PS Kalyan Puri	Exonerated
4.	Inspr. Hawa Singh posted as SHO Najaf Garh	Exonerated
5.	Inspr. Hari Ram Bhatti posted as SHO/Sultan Puri	Exonerated
6.	Inspr. Shakti Singh posted as I/C PP Jang Pura	Exonerated
7.	Inspr. R.C. Thakur posted as SHO Seema Puri	Exonerated
8.	Inspr. Jai Bhagwan Malik posted as SHO, Subzi Mandi	Exonerated
9.	SI Amar Nath posted as I/C PP, ISBT	Exonerated
10.	SI Babu Lal posted at PS Tilak Nagar	Exonerated
11.	ASI Gautam posted at PS Kalyan Puri	Exonerated
12.	Inspr. Jai Singh posted as SHO,Shakar Pur	Exonerated
13.	Inspr. Ram Chander posted as SHO Punjabi Bagh	Exonerated
14.	ASI Shadhu Ram posted as HC at PS Seema Puri	Exonerated
15.	Inspr. Satpal Kapoor posted as SI at PS Krishna Nagar	Exonerated
16.	HC Jeeraj Singh posted at PS Shakar Pur	Withdrawn
17.	HC Ishwar Prasad deputed at Octroi Post near Shakar Pur	Exonerated
18.	SI Lami Chand posted as I/C PP New Friendss Colony	Exonerated
19.	Inspr. R.P. Singh posted as SHO Yamuna Puri	Exonerated
20.	Inspr. Sat Prakash Posted at PS Kingsway Camp as SI	Exonerated
21.	Inspr. Ishwar Singh posted as I/C PP Sunlight colony	Exonerated
22.	Inspr. Ram Singh, posted as IC PP,ISBT	Exonerated
23.	Inspr. Ram Pal Singh posted as SHO, Nangloi	Closed
24.	Ct. Gajraj Singh posted at PS Shakarpur	Exonerated

1	2	3
25.	SI Raia Ram posted at PS Ashok Vihar	Exonerated
26.	SI Mange Ram posted at PS Ashok Vihar	Exonerated
27.	SI Om Prakash posted at PS Darya Ganj	Exonerated
28.	SI Rameshwar Nath posted at PS Darya Ganj	Exonerated
29.	HC Mohinder Singh posted at PS Darya Ganj	Exonerated
30.	Inspr. Jai Bhagwan posted at I/C PP Jahangir Puri	Exonerated
31.	HC Raj Kumar posted on a check Post in the area of PS Seema Puri	Warned.
32.	Inspr. Bhim Singh posted as SHO, Seelam Pur	Censured
33.	SI V.P. Rana posted at PS Lajpat Nagar	Censured
34.	Inspr. T.P. Sharma posted as SHO, Delhi Main Railway Station	Exonerated
35.	HC Khajan Singh posted at PS Tilak Nagar	Exonerated
36.	Inspr. C.L. Jarav posted as I/C PP Nand Nagri	Exonerated
37.	Inspr. Shoorvir Singh posted as SHO, Kalyan Puri	Closed
38.	SI Jai Chande posted as HC at PS Sultan Puri	Finding of E.O. has been received
39.	Inspr. Rohtash Singh posted as SHO/Delhi Cantt.	Closed.
<i>Names of the police officials who were identified as delinquent for the lapses of 1984 riots, but they had retired/expired before the initiation of the DE.</i>		
40.	Inspr. Ram Chander, No. D/275	
41.	Inspr. Ram Mehar, No. D/1067	
42.	Inspr. Mani Ram, No. D-1/335 (Expired)	
43.	SI Ganesh Tiwari, No. 984/D (Expired)	
44.	SI Bhanwar Singh, 1101/D (Expired)	
45.	SI Som Prakash, D/195	
46.	SI Jagdish Prasad, D/381	
47.	SI Tulsi Dass, No. D/302	
48.	SI Attar Singh, No. 1308/D	

1	2	3
49.	SI Surender Dev, No. D/360	
50.	SI Siri Chand, No. D/35	
51.	SI Iqbal Singh, D/2358	
52.	HC Har Gopal, 117/E	
<i>Names of the Gazetted Police Officials who were identified as delinquent for the lapses of 1984 riots whose DEs conducted in GNCT of Delhi/MHA New Delhi</i>		
53.	Sh. Sewa Dass, IPS (Spl. CP/ Admn. and Trg.) retired	DE dropped
54.	Sh. Chander Prakash, IPS Retired on 30.11.01 from Jt. CP (AP), PHQ	The penalty of 50% (fifty percent) cut in the monthly pension on permanent basis was imposed on Shri Chander Prakash, IPS (Retd.). The penalty order challenged by Shri Chander Prakash in CAT was subsequently quashed by the CAT, Delhi. MHA has filed a WP before the Delhi High Court and the stay against the CAT Order has been obtained from the High Court.
55.	Sh. U.K.Katna, IPS,	Exonerated.
56.	Sh. Ajay Chadha, IPS	Exonerated.
57.	Sh. Mahavir Singh, Addl. DCP/ND	Exonerated.
58.	Sh. H.C. Jatav, IPS (Retired on 31.03.1992) Delhi Home Guard	Dropped
59.	Sh. R.C. Kohli, IPS (DIG retired on 30.6.2002)	Dropped
60.	Sh. Raghubir Singh Malik (Rtd. DCP on 30.09.1988)	The name does not figure either in the closed list or in the list of live cases maintained by Dte. Of Vigilance, GNCT of Delhi
61.	Sh. Roop Chand, ACP/Traffic (Rtd. On 31.01.1997)	Exonerated.
62.	Sh. R.S. Dahiya, ACP/Patel Nagar	Exonerated.
63.	Sh. O.P. Yadav, ACP/Lajpat Nagar	Exonerated.
64.	Sh. Durga Parsad, (Rtd. on 31.03.2004)	Reverted as Inspector.

1	2	3
65.	Sh. Purshottam Dass ACP/P&L (now DCP/3rd Bn)	Matter closed
66.	Raghunath Singh, ACP/SW (Rtd. on 31.12.1997)	Exonerated.
67.	Sh. I.C. Sharma, ACP/IV Bn DAP, (Rtd. On 31.01.96)	Exonerated.
68.	Sh. S.M. Bhaskar, ACP/Lajpat Nagar South	Closed
69.	Sh. Jai Pal Singh, ACP/Daryaganj (Rtd. On 31.07.2004)	Exonerated.
70.	Sh. R.D. Malhotra, Rtd. ACTP Ist Bn. DAP on 31.05.1988	The name does not figure either in the closed list or in the list of live cases maintained by Dte. Of Vigilance, GNCT of Delhi
71.	Sh. Sadhu Singh, Rtd. ACP on 31.10.1990 from Palam	The name does not figure either in the closed list or in the list of live cases maintained by Dte. Of Vigilance, GNCT of Delhi
72.	Sh. Sheodeen Singh, ACP/Crime Branch	Exonerated.

Assets to Himachal Pradesh under Punjab Reorganisation Act, 1966

†674. SHRI SHANTA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what and how much share Himachal Pradesh was to get from the assets of unified Punjab as per Punjab Reorganisation Act, 1966;

(b) the details of assets which Himachal Pradesh has got out of the same; and

(c) if it has not got its share as per the Act, the reasons therefor and the action taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) :

(a) to (c) Information is being collected and will be laid on the Table of the House.

Inventions of DRDO for use by police

†675. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the inventions by the Defence Research and Development Organisation (DRDO) during the last four years;

†Original notice of the question was received in Hindi.